## CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI

## Petition No. 225/MP/2017

Subject : Petition seeking compensation for loss of capacity charge on account

of inadequate availability of fuel gas under provisions of Regulation 54 (Power to Relax) of the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2014 in respect of the Assam Gas Based Power Plant (*received by way of remand from* 

APTEL).

Petitioner : NEEPCO Limited.

Respondents : APDCL & 8 others.

Date of Hearing: 12.12.2022

Coram : Shri I.S Jha, Member

Shri Arun Goyal, Member

Shri Pravas Kumar Singh, Member

Parties Present: Ms. Poorva Saigal, Advocate, NEEPCO

Shri Shubham Arya, Advocate, NEEPCO Ms. Reeha Singh, Advocate, NEEPCO Shri Ravi Nair, Advocate, NEEPCO Shri Susanta Deka, NEEPCO Shri Ripunjoy Bhuyan, NEEPCO

Ms. Elizabeth Pyrbot, NEEPCO

## **Record of Proceedings**

At the outset, the learned counsel for the Petitioner submitted that oral submissions on the part of the Petitioner have been completed during the hearing on 3.11.2022 and the petition has been listed again today for hearing the Respondents. She also submitted that in case any additional information is required, the Petitioner may be granted time to file the same.

- 2. None appeared on behalf of the Respondents, despite notice.
- 3. The Commission, directed the Petitioner to file written submissions on or before **16.1.2023**, after serving copies to the Respondents, on the following:
  - (a) Reasons for agreeing to the compensation clause in the bilateral fuel supply agreement, for short supply of gas @80% of the contracted quantum.

4. Subject to the above, order in this Petition was reserved.

## By order of the Commission

Sd/-(B. Sreekumar) Joint Chief (Law)

A